कमाना ही हमारा एकमात्र उद्देश्य नहीं है। हमारा उद्देश्य यह है कि विदेशी पर्यटकों में इस देश की संस्कृति और इतिहास के बारे में जानने की जिक्षासा हो, और इसिलए हम उन्हें इस देश का भ्रमण करने के लिए आमंत्रित करेंगे। यह भी जरूरी नहीं है कि केवल एफ़लुएंट ट्रिस्ट्स ही हमारे देश में आयें। हम चाहते हैं कि कम खर्च करने बासे पर्यटक भी हमारे देश में आयें। हम कीशिश्य करेंगे कि अनेक देशों में हमारे देश के बारे में जो शलत धारणा है, वह दूर हो।

भी बीरेन्द्र प्रसाद : बिहार में राजगीर

एक प्रसिद्ध पर्यटन केन्द्र है, जहां हर वर्ष
साखों पर्यटक भ्राते हैं। श्री मोरारजी देसाई
उसकी डेवेलपमेंट कमेटी के चेयरमैन रह चक हैं। मैं यह जानना चाहता हूं कि क्या सरकार
राजगीर के विकास के लिए कोई योजना
बनायेंगी।

भी पुरुषोत्तम कौशिक : जहां तक राजगीर, नालन्दा श्रीर बोध गया द्यादि टूरिस्ट मेंटर्ज का सम्बन्ध है, हम उनके ममुजित विकास के लिए मास्टर प्लान बना रहे हैं।

श्री कारद थायव : सध्य प्रदेश में जवलपुर के समीप मेडाबाट प्राष्ट्रतिक सीन्दर्य के सम्पन्न एक स्थान है, जहां देश-विदेश के हजारों पर्यटक प्राते हैं। वहां दम मील तक संगमरमर की चट्टान फैली हुई हैं। उसके विकास के लिए पिछली सरकार ने कुछ नहीं किया, भीर इस सरकार ने भी प्रभी तक कोई काम नहीं किया है। मैं यह जानना चाहता हूं कि सरकार उसका एक पर्यटन-केन्द्र के रूप में विकास करने के लिए कोई कार्यवाही क्यों नहीं कर रही है।

सी पुरवीसम कीशिक: मेडायाट के बारे में मैं निजी तौर पर जानता हूं, क्योंकि मैं उसी प्रदेश से चाता हूं। यदि उसका जिकास किया जाय, तो वह एक महत्वपूर्ण पर्यटन-केन्द्र बन सकता है। राज्य सरकार ने इस दिशा में कुछ नहीं किया। मैं माननीय सदस्य के सुझाय को झ्यान में रखते हुए पूरी कोशिश करूंगा कि उसको विकसित किया जाय।

Reduction in rate of interest to be puid to depositors of Foreign Banks

*689. SHRI SHIV SAMPATI RAM: SHRI KACHRULAL HEMRAJ JAIN:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether the foreign banks have announced a reduction in the rate of interest to be paid to their depositors?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): The changes effected by the branches of foreign banks operating in India in the rates of interest paid on deposits are in accordance with the directive of the Reserve Bank of India to the scheduled commercial banks on this subject which is also banks on this subject which is also applicable to the branches of the foreign banks operating in India.

श्री शिव सम्पत्ति राम : इस बात की क्या गारंटी है कि विदेशी बैंक इस निदेश का पूरी तरह पालन करेंगे? इस बारे में सरकार क्या कार्यवाही करना चाहती है? गैर-धनुसूचित बैंकों पर रिजर्ड वैंक के निदेश क्यों लागू नहीं होते? ध्रवर ये नहीं लागू होंगे तो हमारे यहां का स्पया बाहर जाने का धरवेशा है। सरकार की इसके बारे में क्या राय है?

SHRI H. M. PATEL: Sir, there is no question about the foreign banks rot carrying out the directives of the Reserve Bank in this matter. They are fully carrying them out.

्श्री शिव सम्पति रामः गैर-प्रनृत्त्वित बैंकों पर रिजर्व बैंक के निदेश क्यों नहीं लागू होते?

SHRI H. M. PATEL: Sir. all the banks—even the non-scheduled banks—are required to carry out the directives of the Reserve Bank of India.

श्री कचरलाल हेमराज जैन: मैं वित मंत्री जी से जानना चाहता हं कि भारत में कितने पर-अनुसूचित बैंक हैं? अनुसूचित तथा गैर-अनुसूचित बैंकों में क्या अंतर है? क्या यह सच नहीं है कि गैर-धनुसूचित बैंक बडें बडे उद्योगपतियों को ही सहायता देते हैं? जब कि गैर-ग्रन्मुचित बैंकों पर रिजर्व बैंक के निदेश लागु नहीं होते हैं भीर इन बैंकों और डाकघरों ने जमाराशियों पर ब्याज की दर में कमी नहीं की है तो क्या ग्रधिकतर मध्यम दर्जे के लोग प्रपने खाते गैर-ग्रनमुचित बैंकों में ही नहीं खोलेंगे ताकि उनको ग्रधिक न्याज मिले ग्रीर इस प्रकार यह बमा-राशि सरकारी कार्यों में नहीं लग पाएगी? इस बारे में सरकार की क्या प्रतिकिया है जिसमें गैर अनुसूचित बैंकों पर भी कुछ नियंत्रण रखा ला सके?

SHRI H. M. PATEL: These questions do not relate to the question that has been actually put here which relates to the foreign banks. But I will answer his question. The Reserve Bank's directives do apply even to the non-scheduled banks because the Reserve Bank under the Bank Regulations Act has authority over all banks in this country.

भी सौगत रागः ये विदेशी बैंक हर साल बहुत सी विदेशी मुद्रा बाहर भेजते हैं भीर इनके खिलाऊ इसके पहले भी विदेशी मुद्रा का कानून भंग करने का आरोप आया था। हम ने प्रपनी कांग्रेसी सरकार के जमाने में 14 वैंकों का राष्ट्रीयकरण किया था। क्या आप देश के धन की रक्षा के लिए इन विदेशी वैंकों का राष्ट्रीयकरण करने की बात सोच रहे हैं?

SHRI H. M. PATEL: It does not arise out of this.

DR. VASANT KUMAR PANDIT: Will the hon, Finance Minister kindly tell us whether the reduction of interest rate on deposits in foreign Banks is due to less profits shown by the foreign banks because of effecting illegally transfers of large amounts out of the country by showing them as expenses on technical knowhow, head office expenses, etc.? If so, what action is proposed to be taken by the Government in this regard?

SHRI H. M. PATEL: So far as the question of remittances of profits etc. is concerned, these are being looked into and are governed by the regulations already issued by the Government and care is taken to see that no remittance is made which is not in accordance with these directives. If there is any attempt to send out larger sums on account of head office expenses, etc. these are being scrutinised by the Income-tax Department at that time.

SHRI D. N. TIWARY: May I know the extent of reduction in the interest and whether there is a similar reduction in lending rates also, and if so, by how much?

SHRI H. M. PATEL: Yes, there is in fact an attempt at reducing the lending rates. That was one of the reasons why this new interest policy has been amounced.

SHRI D. N. TIWARY: What is the extent of reduction?

SHRI H. M. PATEL: On certain medium-term loans, from 15 per cent it has come down to 122 per cent.

थी सुशील कुमार घारा : क्या मंत्री महोदय बतायेंगे कि पिछली सरकार ने जव देशी बैंकों का नेशनलाइजेशन किया, तो उसने विदेशी बैकों feat ?

SHRI H. M. PATEL: I think it does not really arise out of this

SHRI BASHIR AHMAD: Will the Minister of state whether this reduction of interest of foreign banks will have an impact consequently on the interests of deposits in Indian banks?

SHRI H. M. PATEL: There has been no noticeable effect, but it is too soon to say what the effect will be

Application for Financial Assistance by Jute Mill Owner to LF.C.L.

*690, SHRI CHITTA BASU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether any application has been made by any jute mill owner to Industrial Finance Corporation of India for financial assistance to modernise the mills; and
- (b) if so, the details of the applicant mills and the action taken thereon?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPE-RATION (SHRI MOHAN DHARIA): (a) and (b). A statement is laid on the Table of the House.

Statement

The Industrial Finance Corporation of India have so far received applications from 22 Jute Mill Companies for financial as issuance for moderanisation and renovation. The details of these applications are given below :---

JULY 29, 1977

S.	No.	Date of receipt of complete application	Name of Mill Co.		Amount of lean applied for (Rs./lakhs)	Action taken by IFCI
	ī	2	3		4	5
	t.	31-1-77 .	The Nuddea Mills Co. Ltd.		235 .00	Sanctioned.
	2.	7-2-77	The Gourepore Co. Ltd		300 00	Sanctioned.
	3.	22-3-77	Juggilal Kam'apat Jute Mills L	td.	240.00	Considered by Advisory Committee (Jute) of IFCI. Yet to be placed before Board for sanc- tion of loan.
	4.	6-4-77	National Co. Ltd		470.00	Do.
	5	₹ 9 -3-77	Agarpara Co. Ltd	•	647 · 00	Application under pro- cess. Site in pection carried out. Likely to be considered by Ad- visory Committee (Jute) shortly.